AUGUST 9, 1991

SHRI JANGBIR SINGH : Sir, today the situation is that in Harvana. the office of the truck union has been converted into a Police camp.

MR. SPEAKER: Alright, Now, please take your seat.

SHRI JANGBIR SINGH : only this, the Jindal Factory has been converted into a Police contonment.

[English]

MR. SPEAKER: Whatever he says now will not go on record. Shri Ram Prasad Singh will go on record. (Interruptions)\*

[Translation]

SHRI RAM PRASAD SINGH (Bikramganj): Mr. Speaker, Sir through you I would like to draw the attention of the Government towards its apathy shown to the legitimate demands of the Central Government Health Service employees. Sir, the Government has turned a blind eye towards their pro-These employees have been raising their demands from time to Their main demand is that their promotions too should be on the lines of other Government employees. They had reached an agreement in this regard on September 11, 1989 with the then Health Minister, Shri Rafig Alam, but unfortunately, that agreement has not been implemented vet. Further, on March 23, 1990 the Government promised to provide 'Patient Care Allowance' and also give them promotion by 31-1-1991 but even those promises have not been fulfilled so far. Now, those employees have gone on a strike as a result of which the patients are facing great difficulties on the one hand and the employees too are suffering in no small means. Therefore, through you, I request the Government to accept their demands and allow them to lead a respectable life.

SHRI HARI KEWAL PRASAD (Salempur): Mr. Speaker, Sir, the entire House had expressed its serious concern over the growing atrocities on the Harijans, especially in the context of the carnage in Andhra Pradesh, in which Harijans were the victims. With your kind permission, I would like to bring to the notice of the House, an incident which took place in the Chain Khela village of Unnao district of Uttar Pradesh, in which three Harijans were burnt alive. Out of these three Harijans, two by name Prem Chand Raidas and Kishan Raidas, were shot dead, cut into pieces and consigned to the flames by two landlords of Mustafabad, alleged to be B.J.P. activities. A woman, Shrimati Chandrika Devi, who came to the rescue of the two victims, was also pushed into the fire by these landlords and thus three Harijans were killed.

Sir, the fault of these innocent victims was that they refused to do forced labour at the instance of these land lords. Though this horrible incident occured at a place adjacent to the village of Shri Eijas Rizvi, the State Food and Civil Supplies Minister, yet not a single representative of the State Government deemed it necessary to visit the scene of this heinous crime. It seems that the Police too wants to cover up the incident. Fear talks the entire village. The State Government has not ordered any inquiry whatsoever into the incident.

Sir, through you, I request that necessary steps be taken to apprehend the culprits, said to be B.J.P. activists, involved in this crime to take stringent action against them, to put an end to the atrocities perpetrated on the people living in that area and to remove the fear psychosis that has enveloped that area. (Interruptions)

## [English]

SHRI ARJUN CHARAN SETHI (Bhadrak): Sir, a scrious situation has arisen due to the recent judgement of the Supreme Court. The Supreme Court in their judgement dated 4-4-91

<sup>\*</sup>Not recorded.